

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 125**

**IA(I.B.C)/180(CH)2021**  
**IA(I.B.C)/588(CH)2023**  
**IA(I.B.C)/589(CH)2023**  
**IA(I.B.C)/592(CH)2023**  
**IA(I.B.C)/1613(CH)2023**  
**IA(I.B.C)/2862(CH)2023**  
**IA(I.B.C)/500(CH)2024**  
**IA(I.B.C)/574(CH)2024**  
**IA(I.B.C)/900(CH)2024**

**In**  
**CP (IB) No. 35/Chd/Hry/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**Phoenix Arc Pvt. Ltd**

... **Petitioner-Operational Creditor**

**Versus**

**GPI Textiles Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 9, 60(5), 45 (1), 50(1), 66(1) IBC 2016**  
**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 15.07.2024**

Due to paucity of time, the matter could not be taken up today, hence  
adjourned to 20.08.2024.

Sd/-

**Court Officer**